

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD**

Dated : This the 14<sup>th</sup> day of May 2019

**Contempt Petition No. 330/00114 of 2018  
In  
Original Application 330/00020 of 2012**

**Hon'ble Ms. Ajanta Dayalan, Member – A  
Hon'ble Mr. Ashish Kalia, Member – J**

Kishan Lal Taneja, S/o late Aaha Nand Taneja, R/o Plot No. 108/3 Sainik Nagar, Ahirwan, Chakeri, Kanpur Nagar.

.....Applicant

By Adv: Shri M.K. Updhayay

**V E R S U S**

1. Arvind Kumar Sharma, EE (S.G.), Officiating Commander Works Engineer, Air Force, Chakeri, Kanpur.
2. Panna Ram, (I.D.S.E) E-E, Garrison Engineer, Ministry Engineer Services, Air Force, Kanpur.

.....Respondents

By Adv: Shri R.K. Srivastava

**O R D E R**

**By Hon'ble Ms. Ajanta Dayalan, Member – A**

Shri M.K. Updhayay, advocate for the applicant and Shri R.K. Srivastava, advocate for the respondents are present.

2. This contempt petition has been filed against non-compliance of the order of this Tribunal dated 13.02.2018, directing the respondents to settle the LTC claim of the applicant based on documents submitted by him and to take decision as early as possible. They were also directed to make payment of the total of amount of leave encashment of Rs. 40,364/- to the applicant within two months and in case of delay, interest @ 6% was also to be paid.

3. Learned counsel for the respondents states that the LTC claim has been settled and the amount of leave encashment has been paid. He has

also enclosed a cheque dated 17.08.2018 of Rs. 58,821/- in favour of the applicant.

4. The applicant submitted that the interest on LTC amount should have been calculated from the date of his retirement / recovery i.e. 2005 but the department has calculated the same w.e.f. 2011.

5. We are, therefore, satisfied that the order of this Tribunal has been substantially complied with. Accordingly, the present contempt petition is dismissed. Notices issued to the respondents are discharged.

6. However, the respondents are directed to make balance payment of interest from the date of recovery in terms of order of this Tribunal. In case grievance of the applicant still subsists, he may agitate the same in accordance with law.

(**Ashish Kalia**)  
Member – J  
/pc/

(**Ajanta Dayalan**)  
Member – A